## Bill No. 156 of 2024

# THE NATIONAL ELIGIBILITY CUM ENTRANCE TEST (NEET) EXEMPTION FOR THE STATE OF TAMIL NADU BILL, 2024

By

SHRI MANICKAM TAGORE B., M.P.

Α

**BILL** 

to exempt the State of Tamil Nadu from the National Eligibility cum Entrance Test (NEET) for admission to undergraduate medical courses and for matters connected therewith or incidental thereto.

BE it enacted by Parliament in the Seventy-fifth Year of the Republic of India as follows:—

1.(1) This Act may be called the National Eligibility cum Entrance Test (NEET) Exemption for the State of Tamil Nadu Act, 2024.

Short title and commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Definitions.

**2.** In this Act, unless the context otherwise requires, "NEET" means the National Eligibility cum Entrance Test for admission to undergraduate medical courses conducted by the National Testing Agency.

5

Exemption from NEET for admission in Under-Graduate Medical Courses in the State of Tamil Nadu. **3.** Notwithstanding anything contained in the National Medical Commission Act, 2019, or any other law for the time being in force, the NEET shall not be applicable for admission to Under-Graduate Medical Courses in the State of Tamil Nadu.

30 of 2019

Validation of admissions.

**4.** Notwithstanding anything contained in any judgment, decree or order of any Court, Tribunal or other Authority, all admissions to undergraduate medical courses made by the State of Tamil Nadu for the academic years prior to the commencement of this Act shall be deemed to be valid and shall not be questioned on the ground of non-conduct of NEET in the State of Tamil Nadu.

10

Repeal and Savings.

**5.**(*I*) The provisions of this Act shall have effect notwithstanding anything inconsistent therewith contained in any other law for the time being in force.

15

(2) Any rule or order made or any appointments or admissions made under any law repealed by this Act shall, insofar as they are not inconsistent with the provisions of this Act, be deemed to have been made or done under the corresponding provisions of this Act.

20

Power to remove difficulties.

**6.**(*I*) If any difficulty arises in giving effect to the provisions of this Act, the Central Government may, by order published in the Official Gazette make such provisions, not inconsistent with the provisions of this Act as may appear to it to be necessary for removing the difficulty:

Provided that no such order shall be made under this section after the expiry of a period of two years, from the commencement of this Act.

25

(2) Every order made under this section shall be laid, as soon as may be after it is made, before each House of Parliament.

#### STATEMENT OF OBJECTS AND REASONS

The National Eligibility cum Entrance Test (NEET) has been a matter of contention in the State of Tamil Nadu, particularly regarding its impact on students from rural and disadvantaged backgrounds. The State Government of Tamil Nadu has consistently sought exemption from NEET to uphold the principles of social justice and equitable access to medical education. This Bill seeks to address these concerns by exempting the State of Tamil Nadu from the purview of NEET for undergraduate medical admissions.

Hence this Bill.

New Delhi; *July* 18, 2024

MANICKAM TAGORE B.

## LOK SABHA

A

## BILL

to exempt the State of Tamil Nadu from the National Eligibility cum Entrance
Test (NEET) for admission to undergraduate medical courses and
for matters connected therewith
or incidental thereto.